

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-328/(ND)/2017

In the matter of :

Supreme Road Transport (P) Ltd.

....PETITIONER

Vs.

M/s. ARGL Limited

..RESPONDENT

SECTION :

Under Section 9 of (IBC) Code, 2016

Order delivered on 05.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Sunil Goyal & V.P. Goyal,  
Advocate for Op. Creditor


For the Respondent

: Mr. Ravinder Singh, Advocate  
Ms. Raveesha Gupta, Advocate

**ORDER**

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for both the parties that talks are in progress between the parties for amicable settlement in the matter and the parties are likely to report settlement by the next date of hearing.

Post the matter on 24.10.2017.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
05.10.2017